

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

BEFORE SH. RAVISH SOOD, JUDICIAL MEMBER
AND Dr. M. L. MEENA, ACCOUNTANT MEMBER

ITA No. 585/(Asr)/2017
Assessment Year: 2008-09

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| Jaswinder Singh Prop. M/s. Bhatia Commission Agent House No.23, VPO Kahnuwan, Distt. Gurdaspur Punjab [PAN: AFDPS7781J] (Appellant) | Vs. | Income Tax Officer, Ward-6(3), Pathankot, Punjab (Respondent) |
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Appellant by : Sh. P. N. Arora, Adv.

Respondent by: Smt. Ratinder Kaur, D.R.

Date of Hearing: 15.12.2021

Date of Pronouncement: 24.12.2021

ORDER

Per Dr. M. L. Meena, AM:

The aforesaid appeal has been filed by the Assessee against the impugned order dated 27.07.2017, passed by Ld. Commissioner of Income Tax (Appeals)-II, Amritsar, for the Assessment Year 2008-09.

2. At the outset, the ld. AR of the assessee has requested for withdrawal of this appeal filed by assessee and stated that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24 December, 2021.

Sd/-

(Ravish Sood)

Judicial Member

Date: 24.12.2021

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Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

Sd/-

(Dr. M. L. Meena)

Accountant Member

By Order